

**Factual and Action Taken Report**

**In the matter of**

**Original Application No. 477/2022**

Rajender Gangsari

---Applicant

Versus

State of Uttarakhand

..Respondent

**I. BACK GROUND**

1. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A. No. 477/2022, Rajender Gangsari Vs State of Uttarakhand issued inter alia following directions on 20.10.2022:

“xxx.....xxx.....xxx”

- 4. *Report of the Joint Committee be submitted within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*
- 5. *List for further consideration on 23.01.2023.*
- 6. *In view of the facts and circumstance of the case, we also consider personal appearance of Regional Officer, District Magistrate and Commissioner, Municipal Corporation, Dehradun on the next date of hearing through VC to be essential for producing the relevant documents and assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on that date.*

xxx.....xxx.....xxx”

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*[Signature]*  
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II. In compliance of order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 02.08.2022, the joint committee has undertaken inspection of the area in question on 17.10.2022. Following officials of the Joint Committee were part of the inspection :-

1. Sh. Naresh Chandra Durgapal, Sub District Magistrate, Dehradun.
2. Sh. Manish Semwal, Executive Engineer, Uttarakhand Jal Sansthan, Dehradun.
3. Sh. P.K. Joshi, Joint Director, State Environment, Conservation & Climate Change Directorate, Dehradun.
4. Dr. Avinash Khanna, Chief City Health Officer, Nagar Nigam, Dehradun.
5. Dr. R.K. Chaturvedi, Regional Officer, Uttarakhand Pollution Control Board, Dehradun.
6. Sh. S.K. Dimri, Asst. Scientific Officer, Uttarakhand Pollution Control Board, Dehradun.
7. Sh. Akshay Kumar, Environment Expert, Namami Gange, SPMG, Dehradun.
8. Smt. Pooja Mishra, Solid Waste Management Expert, Urban Development Directorate, Dehradun.
9. Sh. Miraj Ahmad, Technical Advisor, SPMG, Dehradun.

**III. OBSERVATION OF THE JOINT COMMITTEE  
CONSTITUTED BY HON'BLE NGT :-**

1. उक्त प्रसंस्करण स्थल हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्रांक F.N. 10-62/2011-I.A.-III, दिनांक 08.12.2014 द्वारा 150 MTD Composting एवं 50 TPD SLF क्षमता हेतु नगर निगम, देहरादून से पर्यावरणीय स्वीकृति प्राप्त है। (संलग्नक-1)।

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2. ठोस अपशिष्ट निस्तारण हेतु उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड से जलवायु अधिनियम के अन्तर्गत पत्रांक-यूईपीपीसीबी/एच.ओ./एन.ओ.सी.-4026/2015/1043 दिनांक 26.09.2015 के द्वारा 290MT/day के नगरीय ठोस अपशिष्ट प्रसंस्करण हेतु नगर निगम, देहरादून से स्थापनार्थ सहमति प्राप्त है।  
(संलग्नक-2)।
3. राज्य प्रदूषण नियंत्रण बोर्ड के पत्रांक-यूईपीपीसीबी/एच.ओ./सहमति/ डी.-134/2015/716, दिनांक 18.07.2018 द्वारा प्रथम सहमति प्राप्त की गयी है। वर्तमान में मात्र 600 MT/M कम्पोस्टिंग हेतु 31.03.2022 तक सहमति प्राप्त है, जिसके नवीनीकरण हेतु आवेदन किया गया है, जिसे अनुपालन से सम्बन्धित आवश्यक प्रपत्रों को अपलोड करने हेतु ऑनलाइन आवेदन वापिस किया गया है।  
(संलग्नक-3)।
4. प्लांट में 02-Shifts, 6:00 am to 2:00 pm व 2:00 pm to 10:00 pm में ठोस अपशिष्ट की Processing की जाती है। प्लांट में प्रतिदिन 450Ton/Day लगभग ठोस अपशिष्ट विभिन्न स्थलीय निकायों से प्राप्त किया जाता है।
5. Organic व Inorganic ठोस अपशिष्ट को 03-Tormmal के माध्यम से पृथक्करण किया जाता है, जिनका Sieve Size 75mm, 25mm तथा 4mm है। 75mm Trommal से Rejected Material जैसा कि पानी की बोतल, कपड़े, थर्मोकोल, लकड़ी, पैकेजिंग पेपर आदि जनित होता है। Trommal से 25mm व 4mm Sieve से Rejected अपशिष्ट को से Land Fill में भेजा जाता है। प्लांट में ठोस अपशिष्ट के प्रोसेसिंग हेतु 03- Trommal हैं, जिसमें पहले Trommal से 75 mm Sieve से अपशिष्ट पृथक् किया जाता है तथा 75mm से जो अपशिष्ट पास हो जाता है, उसकी 30 दिन की कम्पोस्टिंग की जाती है। तदोपरान्त 25mm Sieve Size की Trommal से 25mm से कम Sieve के अपशिष्ट को पुनः 4mm की Trommal से पास किया जाता है तथा जो 4mm से कम का जो उत्पाद प्राप्त होता है, वह कम्पोस्ट होता है तथा Rejected अपशिष्ट को प्रोसेसिंग साइट के परिसर के अन्तर्गत Sanitary Land Fill Site में भरा जाता है।
6. बिना पृथक्करण (without source Segregation) किये नगरीय ठोस अपशिष्ट संयंत्र पर लाया जाता है, जिसे यांत्रिकी विधि से पृथक्करण किया जा रहा है। यांत्रिकी विधि से जैविक एवं अजैविक अपशिष्ट पूर्णतया पृथक्करण नहीं हो पा रहा है।



7. प्रस्तुत आंकड़ों के अनुसार जनवरी 2018 से 30 सितम्बर, 2022 तक कुल 581185MT नगरीय ठोस अपशिष्ट प्रसंस्करण हेतु केन्द्र पर लाया गया। जिसमें से 288281MT (RDF+Inert) SLF में भंडारित है। जो SLF की क्षमता से अधिक है। संचालक कम्पनी द्वारा RDF का निस्तारण नहीं किया गया है। (संलग्नक-4)।
8. SLF की लीचेट संग्रहण एवं उपचार व्यवस्था संतोषजनक नहीं है। संचालक द्वारा बाउंड्रीवॉल को तोड़कर प्रक्रिया से जनित लीचेट बाहर निस्तारित किया जाता पाया गया (फोटोग्राफ्स संलग्न) जो वर्षा के समय समीपस्थ आसन नदी में ट्रेंच के माध्यम से निस्तारित होने के साक्ष्य दिये गये। निरीक्षण के समय एकत्रित किये गये नमूनों की विश्लेषण आख्यानानुसार भूमिगत जल की आख्या मानकों के अनुरूप पायी गयी एवं परिसर से बाहर लीचेट पाया गया, जिसमें प्रचालकों की मात्रा मानकों के अनुरूप नहीं पायी गयी। (संलग्नक-5,6)।
9. अप्रैल माह में एम.एस.डब्ल्यू साइट पर एकत्रित RDF में आगजनी घटना हुई। जिस पर संयुक्त समिति द्वारा दिनांक 11.04.2022 को निरीक्षण कर आख्या प्रेषित की गयी थी। (संलग्नक-7)।
10. संचालक कम्पनी द्वारा नगरीय ठोस अपशिष्ट का प्रसंस्करण व RDF का निस्तारण नियमानुसार नहीं किया जा रहा है।

#### Action Taken by UKPCB

इकाई द्वारा RDF का वैज्ञानिक पद्धति से निस्तारण ना किये जाने एवं लीचेट के निस्तारण का उचित प्रबन्धन न किये जाने पर राज्य प्रदूषण नियंत्रण बोर्ड द्वारा ठोस अपशिष्ट प्रसंस्करण केन्द्र संचालन कम्पनी मै0 देहरादून वेस्ट मैनेजमेंट लि0 के विरुद्ध पर्यावरण संरक्षण अधिनियम की धारा 15, 16, 19 ठोस अपशिष्ट प्रबन्धन नियम के नियम 19, वायु अधिनियम धारा 37, 40, 43 एवं जल अधिनियम की धारा 44, 47, 49 के अन्तर्गत मा0 न्यायालय अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट-V में शिकायत दिनांक 02.09.2022 को दायर की गयी है।

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ना0 राष्ट्रीय हरित अधिकरण में योजित वाद मूल आवेदन संख्या 477/2022 राजेन्द्र गंगसारी, बनाम उत्तराखंड सरकार व अन्य में परित आदेश दिनांक 02.08.2022 के अनुपालन में नगर निगम के नगरीय ठोस अपशिष्ट प्रसंस्करण स्थल शीशमबाड़ा, देहरादून में मानकों का अनुपालन की जांच हेतु निम्नलिखित विभागों के प्रतिनिधियों की समिति का गठन किया गया।

1. प्रमुख सचिव शहरी विकास विभाग, उत्तराखंड शासन।
2. प्रमुख सचिव/सचिव पेयजल उत्तराखंड शासन।
3. सदस्य सचिव राज्य आद्र भूमि प्राधिकरण द्वारा निदेशक पर्यावरण एवं जलवायु परिवर्तन निदेशालय।
4. जिलाधिकारी, देहरादून।
5. उत्तराखंड प्रदूषण नियंत्रण बोर्ड, देहरादून।

तत्कम में उपरोक्त विभागों द्वारा नामित निम्न अधिकारियों द्वारा नगरीय ठोस अपशिष्ट प्रसंस्करण केन्द्र शीशमबाड़ा का संयुक्त निरीक्षण दिनांक 17.10.2022 को नगरीय ठोस अपशिष्ट प्रसंस्करण केन्द्र संचालक मै0 देहरादून वेस्ट मैनेजमेंट के प्रतिनिधि श्री अहसान सैफी की उपस्थिति में किया गया है। निरीक्षण के समय निम्न अधिकारी उपस्थित थे।

क्रम संख्या	अधिकारी का नाम	विभाग
1	श्री नरेश चन्द्र दुर्गापाल	उपजिलाधिकारी, देहरादून
2	श्री मनीष सेमवाल	अधीक्षण अभियन्ता, उत्तराखण्ड जल संस्थान, देहरादून
3	श्री पी0के0 जोशी,	संयुक्त निदेशक, राज्य पर्यावरण, संरक्षण एवं जलवायु परिवर्तन निदेशालय, देहरादून
4	डॉ अविनाश खन्ना	मुख्य नगर स्वास्थ्य अधिकारी, नगर निगम देहरादून
5	डॉ आर0के0 चतुर्वेदी	क्षेत्रीय अधिकारी, यूकेपीसीबी, देहरादून।
6	श्री एस.के. डिमरी	सहायक वैज्ञानिक अधिकारी, यूकेपीसीबी, देहरादून
7	श्री अक्षय कुमार	पर्यावरण विशेषज्ञ, नमामि गंगे, एस0पी0एम0जी0, देहरादून
8	श्रीमती पूजा मिश्रा	ठोस अपशिष्ट प्रबंधन विशेषज्ञ, शहरी विकास निदेशालय, देहरादून
9	श्री मिराज अहमद	तकनीकी सलाहकार एस0पी0एम0जी0, देहरादून

1. उक्त प्रसंस्करण स्थल हेतु पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार के पत्रांक F.N.10-62/2011-I.A.-III, दिनांक 08.12.2014 द्वारा 150 MTD Composting एवं 50 TPD SLF क्षमता हेतु नगर निगम, देहरादून से पर्यावरणीय स्वीकृति प्राप्त है। (संलग्नक-1)
2. ठोस अपशिष्ट निस्तारण हेतु उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड से जलवायु अधिनियम के अन्तर्गत पत्रांक यूईपीपीसीबी/एच.ओ./एन.ओ.सी.-4026/2015/1043 दिनांक 26.09.2015 के द्वारा 290MT/day के नगरीय ठोस अपशिष्ट प्रसंस्करण हेतु नगर निगम, देहरादून से स्थापनार्थ सहमति प्राप्त है। (संलग्नक-2)
3. राज्य प्रदूषण नियंत्रण बोर्ड के पत्रांक यूईपीपीसीबी/एच.ओ./सहमति/डी.-134/2015/716, दिनांक 18.07.2018, द्वारा प्रथम सहमति प्राप्त की गयी है। वर्तमान में मात्र 600 MT/M कम्पोस्टिंग हेतु 31.03.2022 तक सहमति प्राप्त है, जिसके नवीनीकरण हेतु आवेदन किया गया है, जिसे अनुपालन से सम्बन्धित आवश्यक प्रपत्रों को अपलोड करने हेतु ऑनलाइन आवेदन वापिस किया गया है। (संलग्नक-3)
4. प्लांट में 02-Shifts, 6.00 am to 2.00 pm व 2.00 pm to 10.00 pm में ठोस अपशिष्ट की Processing की जाती है। प्लांट में प्रतिदिन 450 Ton/Day लगभग ठोस अपशिष्ट विभिन्न स्थलीय निकायों से प्राप्त किया जाता है।
5. Organic व Inorganic ठोस अपशिष्ट को 03-Trommal के माध्यम से पृथकरण किया जाता है, जिनका Sieve Size 75mm, 25mm तथा 4mm है। 75 mm Trommal से Rejected Material जैसा कि पानी की बोटल, कपड़े, थर्मोकॉल, लकड़ी, पैकेजिंग पेपर आदि जनित होता है। Trommal से 25mm व 4mm Sieve से Rejected अपशिष्ट को Land Fill में भेजा जाता है। प्लांट में ठोस अपशिष्ट के प्रोसेसिंग हेतु 03-Trommal हैं, जिसमें पहले Trommal से 75 mm Sieve से अपशिष्ट पृथक किया जाता है तथा 75 mm से जो अपशिष्ट पास हो जाता है, उसकी 30 दिन की कम्पोस्टिंग की जाती है। तदोपरान्त 25mm Sieve Size की Trommal से 25mm से कम Sieve के अपशिष्ट को पुनः 4mm की Trommal से पास किया जाता है तथा जो 4mm से कम का जो उत्पाद प्राप्त होता है, वह कम्पोस्ट होता है तथा Rejected अपशिष्ट को प्रोसेसिंग साइट के परिसर के अन्तर्गत Sanitary Land Fill Site में भरा जाता है।

6. बिना पृथकीकरण (without source Segregation) किये नगरीय ठोस अपशिष्ट संयंत्र पर लाया जाता है, जिसे यांत्रिकी विधि से पृथक्करण किया जा रहा है। यांत्रिकी विधि से जैविक एवं अजैविक अपशिष्ट पूर्णतया पृथक्करण नहीं हो पा रहा है।
7. प्रस्तुत आकड़ों के अनुसार जनवरी 2018 से 30 सितम्बर 2022 तक कुल 581185MT नगरीय ठोस अपशिष्ट प्रसंस्करण हेतु केन्द्र पर लाया गया। जिसमें से 288281 MT (RDF +Inert) SLF में भंडारित है। जो SLF की क्षमता से अधिक है। संचालक कम्पनी द्वारा RDF का निस्तारण नहीं किया गया है।(संलग्नक-4)
8. SLF की लीचेट संग्रहण एवं उपचार व्यवस्था संतोषजनक नहीं है। संचालक द्वारा बांडूरी वाल को तोड़कर प्रक्रिया से जनित लीचेट बाहर निस्तारित किया जाता पाया गया। (फोटोग्राफस संलग्न) जो वर्षा के समय समीपस्थ आसन नदी में ट्रेंच के माध्यम से निस्तारित होने के साक्ष्य दिये गये। निरीक्षण के समय एकत्रित किये गये नमूनों की विश्लेषण आख्यानानुसार भूमिगत जल की आख्या मानकों के अनुरूप पायी गयी एवं परिसर से बाहर लीचेट पाया गया, जिसमें प्रचालकों की मात्रा मानकों के अनुरूप नहीं पायी गयी।(संलग्नक-5,6)
9. अप्रैल माह में एम.एस.डब्ल्यू साइट पर एकत्रित RDF में आगजनी घटना हुई। जिस पर संयुक्त समिति द्वारा दिनांक 11.04.2022 को निरीक्षण कर आख्या प्रेषित की गयी थी।(संलग्नक-7)
10. संचालक कम्पनी द्वारा नगरीय ठोस अपशिष्ट का प्रसंस्करण व RDF का निस्तारण नियमानुसार नहीं किया जा रहा है।
11. इकाई द्वारा RDF का वैज्ञानिक पद्धति के निस्तारण ना किये जाने एवं लीचेट के निस्तारण का उचित प्रबंधन न किये जाने पर राज्य प्रदूषण बोर्ड द्वारा ठोस अपशिष्ट प्रसंस्करण केन्द्र संचालक कम्पनी मै0 देहरादून वेस्ट मैनेजमेंट लि0 के विरुद्ध पर्यावरण संरक्षण अधिनियम की धारा 15, 16, 19 नगरीय ठोस अपशिष्ट प्रबंधन की धारा आर 19, वायु अधिनियम धारा 37, 40, 43 एवं जल अधिनियम की धारा 44, 47, 49, के अन्तर्गत मा0 न्यायालय अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट-V में शिकायत दायर की गयी है।

(मिराज अहमद)  
(तकनीकी सलाहकार)  
एस0पी0एम0जी0, देहरादून।

(एस.क. डिमरी)  
सहा0वैज्ञा0 अधिकारी,  
यूकेपीसीबी, देहरादून

(पी0के0 जोशी)  
संयुक्त निदेशक, राज्य पर्यावरण,  
संरक्षण एवं जलवायु परिवर्तन  
निदेशालय, देहरादून

(पूजा मिश्रा)  
(ठोस अपशिष्ट प्रबंधन विशेषज्ञ, शहरी  
विकास निदेशालय) देहरादून।

(डॉ आर0के0 चतुर्वेदी)  
क्षेत्रीय अधिकारी,  
यूकेपीसीबी, देहरादून।

(मनीष सेमवाल)  
अधीक्षण अभियन्ता, उत्तराखण्ड जल  
संस्थान, देहरादून

(अक्षय कुमार)  
(पर्यावरण विशेषज्ञ, नमामि गंगे)  
एस0पी0एम0जी0, देहरादून

(डॉ अविनाश खन्ना)  
मु0 नगर स्वास्थ्य अधिकारी,  
नगर निगम, देहरादून

(नरेशचन्द्र दुर्गापाल)  
उपजिलाधिकारी, देहरादून

**F.No.10-62/2011-IA.III**  
Government of India  
Ministry of Environment, Forests & Climate Change  
(IA.III Section)

Indira Paryavaran Bhawan,  
Jor Bagh Road,  
New Delhi - 110 003

Dated: 8<sup>th</sup> December, 2014

**To**  
**The Mukhya Nagar Adhikari,**  
M/s. Nagar Nigam, Dehradun,  
Patel Road, Dehradun - 248 001,  
Uttarakhand

Fax: 0135-2651060  
Email: nagar\_nigam2008@yahoo.com

**Subject: Development of Municipal Solid Waste Processing & Disposal Facility at Shishambada, Vikasnagar, Dehradun, Uttarakhand by M/s. Nagar Nigam, Dehradun - Environmental Clearance - Reg.**

Sir,

This is with reference to your letter no. 216(H)/IMSWM-2012 dated 18.10.2012 and subsequent letters dated 23.04.2013, 28.05.2014, 20.06.2014 and 10.07.2014 for environmental clearance on the above-mentioned subject.

2. The Ministry of Environment, Forests & Climate Change has considered the application. It is noted that the proposal is for grant of Environmental Clearance for **Development of Municipal Solid Waste Processing & Disposal Facility at Shishambada, Vikasnagar, Dehradun, Uttarakhand by M/s. Nagar Nigam, Dehradun**. The proposal was considered by the EAC in its meetings held on 20<sup>th</sup> - 21<sup>st</sup> December, 2012, 10<sup>th</sup> - 12<sup>th</sup> June, 2013; and reconsidered in EAC meeting held on 29<sup>th</sup> September, 2014 - 1<sup>st</sup> October, 2014. The proponent has informed that:

- (i) The project was accorded TOR vide letter no. F.No.10-62/2011-IA-III dated 03.08.2011.
- (ii) The proposal involves development of municipal solid waste processing and disposal facility on a total plot area of 8.323 hectares to process 150 MT/day capacity of compost plant and 50 MT/day capacity of Sanitary landfill in Shishambada, Vikas Nagar, Dehradun, Uttarakhand.
- (iii) The project site is presently a barren land.
- (iv) The water table in the project area is 65 to 70 meter below ground level.
- (v) MSW collected will be stored in temporary storage area. Storage of compost materials and other materials is also proposed at the site.
- (vi) The approximate **power requirement** for the compost plant is (pre-processing composting, curing, and storing) is 150 KVA. Additionally, DG Set of 50 KVA capacities is also proposed.
- (vii) Total **water demand** is estimated to be 160.0695 KLD.
- (viii) Treated effluents from landfill, ETP and compost plant will be released

- after monitoring of quality of treated leachate into the public sewer/water body as per standards laid in MSW Rules 2000.
- (ix) The project area falls in Seismic Zone-IV and is moderately hazardous zone for earthquake.
  - (x) The **total cost** of the project is Rs. 23.50 crores.
  - (xi) **Wildlife issues:** There is no environmental sensitive location like wildlife sanctuary/national park within the 10 km radius of the airport.
  - (xii) **Court case:** Hon'ble Supreme Court has directed vide its order Civil Appeal No. 5581/2014 dated 07.05.2014 to proceed with the establishment of facility at the site and that the Competent Authority should consider the grant of clearance.
  - (xiii) **Public Hearing** was conducted on 12.09.2012.
  - (xiv) The project site is located at an aerial distance of 4.46 km from the western most boundaries of Doon Valley Eco-sensitive areas attracts the General Condition (GC), hence is treated as Category 'A' project of EIA Notification 2006.

3. The proposal was considered by the EAC in its meeting held on 20<sup>th</sup> - 21<sup>st</sup> December, 2012 and recommended for rejection of the project since the site is very close to river and suggested to identify an alternate site away from the river. Project Proponent submitted NOC from Irrigation Department dated 06.04.2013. As per the NOC, the site is 400 m from the river and is not in the flood prone area. Project Proponent also submitted minutes of the Supreme Court Monitoring Committee (SCMC) dated 08.03.2013. The SCMC recommended in view of the fact that the topography of Doon Valley is such that it forms the catchment of some rivulet or the other which are by and large seasonal and it would not be possible to find alternative site for the purpose.

4. The project has been recommended for grant of clearance by the EAC in its meeting held on 10<sup>th</sup> - 12<sup>th</sup> June, 2013. However, based on the representations against the project, the Regional Office of the Ministry at Lucknow inspected and submitted the report. The project was again examined by the EAC in its meeting held on 29<sup>th</sup> September, 2014 - 1<sup>st</sup> October, 2014. According to the report, the proposed site is surrounded by University/Colleges, residential complex of Defence Ministry, villages and Asan River in the downward direction. Project Proponent informed that the site has been acquired prior to all the above developments in the area and that there have been numerous attempts by various interested quarters to block the development. Meanwhile urbanisation and development is expanding without an appropriate waste disposal site for the city of Dehradun which is the capital of Uttarakhand. The project proponent informed the Committee that the Hon'ble Supreme Court has directed vide its order Civil Appeal No. 5581/2014 dated 07.05.2014 to proceed with the establishment of facility at the site and that the Competent Authority should consider the grant of clearance.

5. The proposal was considered by the Expert Appraisal Committee (EAC) and recommended in its meeting held on 29<sup>th</sup> September, 2014 - 1<sup>st</sup> October, 2014 for granting Environmental Clearance. The Ministry of Environment, Forests & Climate Change hereby accords Environmental Clearance for the above-mentioned **Development of Municipal Solid Waste Processing &**

**Disposal Facility at Shishambada, Vikasnagar, Dehradun, Uttarakhand by M/s. Nagar Nigam, Dehradun** under the provisions of the Environment Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon and subject to the compliance of the following specific conditions, in addition to the general conditions mentioned below:

**A. SPECIFIC CONDITIONS:**

- (i) "Consent for Establishment" shall be obtained from State Pollution Control Board under Air (Prevention and Control) Act, 1981 and Water (Prevention and Control) Act, 1974.
- (ii) The proposed plan should be realigned in such a way that the waste tipping area and processing area and other project components which produces maximum air and noise pollution is farthest from the habitation.
- (iii) State of the art measures should be adopted for odor control from the plant.
- (iv) The waste lying at the existing dumping site shall be excavated and should be accumulated to designated place within the site and this accumulated waste shall be compacted and closed scientifically after reaching the design height.
- (v) Project Proponent shall develop green belt of minimum 20 m width all along boundary and at least 30 m away from the river HFL. The setup shall be constructed atleast 3 m above the HFL of the river.
- (vi) The connectivity road to the site shall be IRC guidelines.
- (vii) The waste is proposed to be transported through the village roads, the roads shall be properly widened or proper road for transportation shall be provided. Details shall be incorporated in the EMP.
- (viii) The gas generated from the Landfill facility shall be collected and disposed as per rules.
- (ix) The proponent shall obtain necessary clearance from the Ground Water Authority for the use of ground water.
- (x) The depth of the land fill site shall be decided based on the ground water table at the site.
- (xi) An On Site Emergency Management Plan shall be prepared and implemented.
- (xii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF&CC along with half yearly compliance report to MoEF&CC-RO.
- (xiii) Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.

- (xiv) The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- (xv) The Clearance is subject to the outcome of the court cases relating to the project.
- (xvi) The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.

**B. General Conditions:**

- (i) The project proponent should set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ii) The project proponent should extend full support to the officers of this Ministry/Regional Office during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (iii) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (iv) In the event of a change in project profile or change in the implementation agency, a fresh clearance shall be obtained from the Ministry of Environment, Forests & Climate Change.
- (v) A copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (vi) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- (vii) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (viii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.



6. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and Municipal Solid Wastes (Management and Handling) Rules, 2000 including the amendments and rules made thereafter.
7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Uttarakhand Environment Protection & Pollution Control Board (UEP&PCB) and may also be seen on the website of the Ministry of Environment, Forests & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Dehradun.
9. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.
10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
11. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the UEP&PCB.
14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the UEP&PCB.

15. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Office of MoEF&CC by e-mail.



**(Dr. Manoranjan Hota)**  
**Director**

Copy to: -

- (1) The Secretary, Department of Environment & Forests, Government of Uttarakhand, Civil Secretariat, Dehradun.
- (2) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
- (3) The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, 6<sup>th</sup> Vasant Vihar, Phase-I, Dehradun.
- (4) Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office, Pearson Road, FRI Campus, New Forest, Dehradun - 248 006.
- (5) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (6) Guard file



**(Dr. Manoranjan Hota)**  
**Director**



मुख्यालय  
उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड  
29/20, नेमी रोड, हाताबवाला, देहरादून

संलग्नक-2

13

फाइल नं.-सूईपीसीबी/एचओ/एनओसी-4026/2015/1043

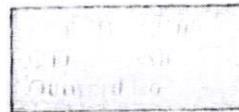
दिनांक 26/07/2015

Registered/AD

संलग्नक-2

सेवा में,

मुख्य नगर अधिकारी,  
नगर निगम, देहरादून।  
Development of MSW Processing And Disposal Facility,  
6Kha, 13Kha, 18Kha, 19, 20, 22Ka and  
23, 24, 25, 26Ka,  
Shishambada Pachwadoon,  
Tehsil-Vikasnagar, Distt-Dehradun.



विषय :- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक 22.07.2015 (INWARD : 59900) एवं तत्सम्बन्धी क्षेत्रीय कार्यालय की निरीक्षण आख्या एवं संस्तुति का जोई मुख्यालय में परीक्षण किया गया एवं परीक्षणोपरान्त लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सहमति स्वीकारार्थ सहमति पत्र निर्गत किया जाता है।

1- यह स्थापना सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

- (क) स्थल : GKha, 13Kha, 18Kha, 19, 20, 22Ka and 23, 24, 25, 26Ka, Shishambada Pachwadoon, Tehsil-Vikasnagar, Distt-Dehradun.
- (ख) उत्पादन : Development of Municipal Solid Waste Processing and Disposal Facility.
- (ग) मुख्य कच्चे माल : Municipal Solid Waste-290MT.
- (घ) औद्योगिक उत्पादक : Nil.
- (ङ) प्रयुक्त ईंधन : HSD for DG Set.

- उपरोक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।
- 2- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रेषण शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण की व्यवस्था की व्यवस्था में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दशवी तारीख तक निरन्तर प्रेषित करें।
- 3- उद्योग इकाई में परीक्षण उत्पादन तक तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CTO) प्राप्त न करे। जल एवं वायु सहमति (CTO) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अर्पण करना आवश्यक है। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध विना किसी पूर्व सूचना के विधिक कार्रवाई की जा सकती है।
- 4- उद्योग में प्रदूषण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- 5- जल प्रदूषण की मात्रा 7 कि०ली०/दिन से अधिक नहीं होगी। जलित परितू उत्पादक को स्पेसिफिक के माध्यम से संशुद्धित करके ही निर्यात किया जाये।
- 6- उद्योग की उत्पादन प्रक्रिया से जलित उत्पादक के शुद्धिकरण हेतु यथाप्रस्तावित उत्प्रेषण शुद्धिकरण संयंत्र (ETP) की स्थापना की जाये। शुद्धिकरण संयंत्र की स्थापना की प्रगति आख्या नियमित रूप से बोर्ड कार्यालयों को प्रेषित किया जाये। शुद्धिकृत उत्पादक के एकत्रण हेतु पक्के स्टोरेज टैंक की स्थापना की जाये तथा शुद्धिकृत उत्पादक का शत-प्रतिशत प्रयोग कृषि/बागवानी आदि में किया जाये।
- 7- उद्योग द्वारा मुख्य उत्पादक का अनुपालन सुनिश्चित किया जाये।
- 8- उद्योग प्रतिवर्ष माह सितम्बर तक पर्यावरणीय वक्तव्य प्रस्तुत करना सुनिश्चित करें। ✓
- 9- यह स्थापना हेतु सहमति पत्र दिनांक 22.07.2015 से दिनांक 21.07.2016 तक की अवधि के लिए वैध होगा।
- 10- उद्योग को संचालन इस प्रकार से किया जाये, कि पर्यावरणीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।

श्री रतन सिंह  
मुख्य नगर अधिकारी  
नगर निगम, देहरादून  
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- 11- उद्योग से ज्वलित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
- 12- उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिटोक (निरस्त) कर दी जायेगी। निराकरण सम्पूर्ण उत्तरदायित्व उद्योग का होगा।
- 13- उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित परित्यक्त विकसित की जाये। हरित परित्यक्त हेतु सफाई तथा जलवायु दूषण का चयन किया जाये। हरित परित्यक्त हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
- 14- उद्योग परिसर में कफलाप रेनवाटर हार्बिस्टिंग की व्यवस्था की जाये।
- 15- उद्योग में परिसंकेतनय अपशिष्ट (प्रबन्धन हवालत एवं ट्रांसबाउण्ड्री भूवर्मेन्ट) नियम, 2008 का अनुपालन सुनिश्चित करें तथा उत्पादन से पूर्व परिसंकेतनय अपशिष्ट के निस्तारण हेतु बोर्ड से प्राधिकार प्राप्त किया जाये।
- 16- उद्योग में अंतराक/परिसंकेतनय रसायन विनिर्माण, भण्डारण एवं आयात नियम, 1989 का पालन किया जाये।
- 17- उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जाये तथा उत्पादन प्रारम्भ करने से पूर्व तक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
- 18- उद्योग में प्रस्तावित वायु प्रदूषण नियंत्रण व्यवस्था के प्रभावी संचालन हेतु प्रत्येक विद्युत मीटर की स्थापना सुनिश्चित की जाये। उक्त हेतु प्रतिदिन विद्युत/रसायनों की आपत का विवरण तालु बुक में दर्ज किया जाये।
- 19- 50के.पी.ए. क्षमता का एक के जगरेट सैट में इक्वॉस्ट स्टैंड की उंचाई मानकों के अनुरूप स्थापित की जाये एवं उक्त प्रदूषण नियंत्रण हेतु एकाधिक इन्वोलोन्स की स्थापना की जाये।
- 20- उद्योग को समस्त पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा निर्गत पर्यावरणीय स्वीकृति संख्या-F.No. 10-52-2011-14.11 दिनांक 08.12.2014 में वर्णित समस्त शर्तों का अनुपालन सुनिश्चित किया जाये।
- 21- उद्योग में बोर्ड की पूर्णसुमति के बिना क्वाटर/ओवन अतिरिक्त 10जी0 सेट, फर्नेश आदि की स्थापना न की जाये।
- 22- यह स्थापना सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है। उद्योग समस्त विभागों से आवश्यक अनुमति प्राप्त करना सुनिश्चित कर ले।
- 23- इंगित स्थल के विधिक भूमि उपयोग एवं नियमानुसार अन्य विभाग से वंचित स्वीकृति अवश्य प्राप्त कर ली जाये।
- 24- उद्योग राज्य बोर्ड से कर्तरीय ठोस अपशिष्ट प्रबन्ध एवं हवालत नियम के अन्तर्गत प्राधिकार प्राप्त करना सुनिश्चित करें।
- 25- परियोजना प्रतिनिधि मजलीय ठोस अपशिष्ट प्रबन्धन एवं हवालत नियम, 2000 में अनुसूची II में दिये गये उक्त इन्वोलन्स का अक्षरतः पालन करना सुनिश्चित करें तथा परियोजना जल गुणवत्ता, वायु गुणवत्ता के अनुश्रवण अख्य बोर्ड द्वारा सुनिश्चित करें।
- 26- परियोजना प्रतिनिधि उक्त Disposal Site की Post Closure Case की व्यवस्था सुनिश्चित करें।
- 27- यह स्थापना सहमति Development of Municipal Solid Waste processing and Disposal Facility हेतु मान्य होगा।

कृपया ध्यान दें कि उपर्युक्त लिखित विधिगत शर्तों एवं सामान्य शर्तों का प्रभावी एवं सम्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना सहमति (CoE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना सहमति पत्र (CoE) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त लिखित एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 08.10.2015 तक पथन अनुपालन आदेश प्रेषित की जाये। अनुपालन आदेश निर्दिष्ट प्रेषित की जाये, अन्यथा स्थापना सहमति पत्र निरस्त कर दिया जायेगा।

सचिव

प्रिचोप रिपोर्ट  
सदस्य समिति

पृष्ठ सं० एवं दिनांक/उपरोक्तानुसार।

प्रतिनिधि :- क्षेत्रीय अधिकारी (प्र०), अंतरासम्बन्ध पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून को स्थापना एवं उपरोक्त के अनुपालन हेतु प्रेषित।

वैधानिक अधिकारी

15

UEPPCB



HEAD OFFICE  
Uttarakhand Environment Protection and Pollution Control Board  
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con/D-134/2018/7/6

Date : 18.07.2018  
REGD. POST

To,

M/s Development of Msw Processing and  
Disposal Facility Shishambada,  
Plot No.-6Kha, 13 Kha, 18 Khas, 19, 20, 22Ka and  
23, 24, 25, 26 Ka, Shishambada, Vikasnagar,  
Distt- Dehradun.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 18500	Inward ID - 239297
CCA (Renewal)	
Consent No. 38377/4017	Date :- 30.05.2018

CCA is hereby granted to M/s Development of Msw Processing and Disposal Facility Shishambada located at Plot No.-6Kha, 13 Kha, 18 Khas, 19, 20, 22Ka and 23, 24, 25, 26 Ka, Shishambada, Vikasnagar, Distt- Dehradun subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2019 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 21.97Crs :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Organic Compost	40 MT	Organic Compost	40 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	2	2
Sewage	7	7

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

**NB-Amended notification for STP (Ministry of Environment, Forests and Climate change dated 13.10.2017) Environment (Protection) Act, Schedule I, Serial no.125 must be followed strictly.**

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (50 KVA) x 1	2	HSD	12 Ltr/Hr	Acoustic Enclosure	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : 18.7.2018 / 4012

- (ii) The **Factory Manager of M/s Development of Msw Processing and Disposal Facility Shishambada, Dehradun** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.001	Recyclable

- (iv) The authorization shall be in force for the period upto 31.03.2019.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization :-**

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for the processing and disposal of municipal solid waste generated from Dehradun city.
  6. The condition of EC be complied and compliance report should be submitted periodically.
  7. Unit should provide proper system for odour control.
  8. The proper ETP should be provided and treated effluent should be utilized within the premises.
  9. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
    - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
    - (iii) Quarterly **compliance report** of the CCA, **photograph of ETP/APCs/Waste Storage Area**.
  10. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  11. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  12. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid Acts and Rules.

Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Dehradun** for information and compliance of the same.

Chief Environment Officer

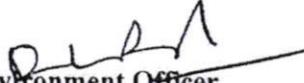
**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall comply all the conditions mentioned in Doon Valley Notification – 1989.
14. The Unit shall comply all the conditions of Environment Clearance granted by SEIAA on dated 08-12-2014.
15. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
16. New Ministry of Environment, Forests and Climate Change notification dated 13.10.2017 for amended norms of STP must be followed strictly.

**General Conditions**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.

  
Chief Environment Officer



**HEAD OFFICE**  
Uttarakhand Pollution Control Board  
46B, IT Park, Sahastradhara Road, Dehradun (Uttarakhand)

20  
**UKPCB**

UKPCB/HO/Con/D-134/2020/ 874

Date : 30/09.2020  
REGD. POST

To,  
M/s Development of Msw Processing and Disposal Facility Shishambada,  
Plot No.-6Kha, 13 Kha, 18 Khas, 19, 20, 22Ka and 23, 24, 25, 26 Ka, Shishambada, Vikasnagar,  
Distt- Dehradun.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 5600 Application no. 412828
CCA (Renewal) Date :- 16.09.2020

CCA is hereby granted to M/s Development of Msw Processing and Disposal Facility Shishambada located at Plot No.-6Kha, 13 Kha, 18 Khas, 19, 20, 22Ka and 23, 24, 25, 26 Ka, Shishambada, Vikasnagar, Distt- Dehradun subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2022 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 2197 lacs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Organic Compost	600 MT	Organic Compost	600 MT

- 12 Specific Conditions under Water Act :-  
12 The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	2	2
Sewage	7	1.0

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant (05 KLD capacity) consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
---	----	---------	------------

21

2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

NB-Amended notification for STP (Ministry of Environment, Forests and Climate change dated 13.10.2017) Environment (Protection) Act, Schedule I, Serial no.125 must be followed strictly.

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (50 KVA) x 1	2	HSD	12 Ltr/Hr	Acoustic Enclosure	-
2	Boiler (600 Kg/Hr) x 1	30	HSD	-	-	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Development of Msw Processing and Disposal Facility Shishambada, Dehradun is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

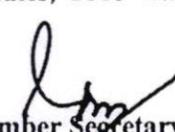
S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.001	Recyclable

(iii) The authorization shall be in force for the period upto 31.03.2022.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for the processing and disposal of municipal solid waste generated from Dehradun city.
  6. The condition of EC be complied and compliance report should be submitted periodically.
  7. Unit should provide proper system for odour control.
  8. The proper ETP should be provided and treated effluent should be utilized within the premises.
  9. **Compulsory documents to be submitted by the Industry/Unit :-**
    - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
    - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  10. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  11. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  12. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

  
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Dehradun for information and compliance of the same.

  
Environment Engineer

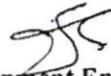
**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made there under.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall comply all the conditions mentioned in Doon Valley Notification - 1989.
14. The Unit shall comply all the conditions of Environment Clearance granted by SEIAA on dated 08-12-2014.
15. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made there under.

**General Conditions**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drain etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

2. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
Environment Engineer

Receipt No.	388309192	Date:	14-11-2022
Depositor Name			MOHD AHSAN SAIFI
Bank Name.			
Bank Id.			NA
Application No.			1143281
Name and Address of Industry			Dehradun Waste Management Pvt Ltd (Subsidiary of Ramky Enviro Engineers Ltd)MSW Processing and Disposal Facility Shishambada, Plot no.6kha,18 Khas, 19,20,22 Ka and 23,24,25,26 Ka, Shishambada, Vikasnagar, Distt- Dehradun Dehradun, Vikasnagar, Dehradun
Name of Regional Office			Dehradun RO
Applied For			CTO - both - reNew
Payment Date			12-01-2022
		<b>Payment Details</b>	
Amount Paid (Rs.)			1000.0
Transaction Status			Successfully Completed
Total fee paid (Rs.)			1000.0

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# संलग्नक -4

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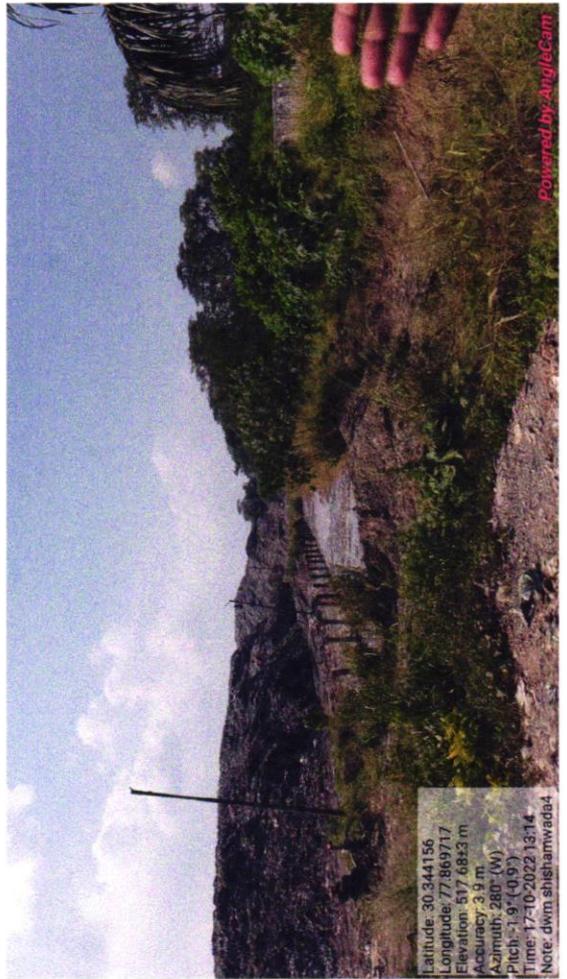
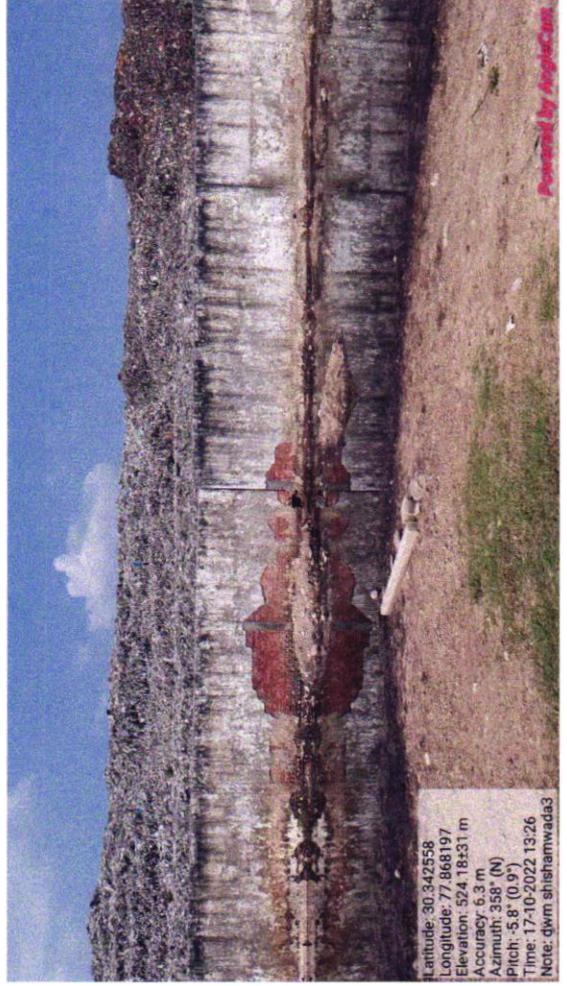
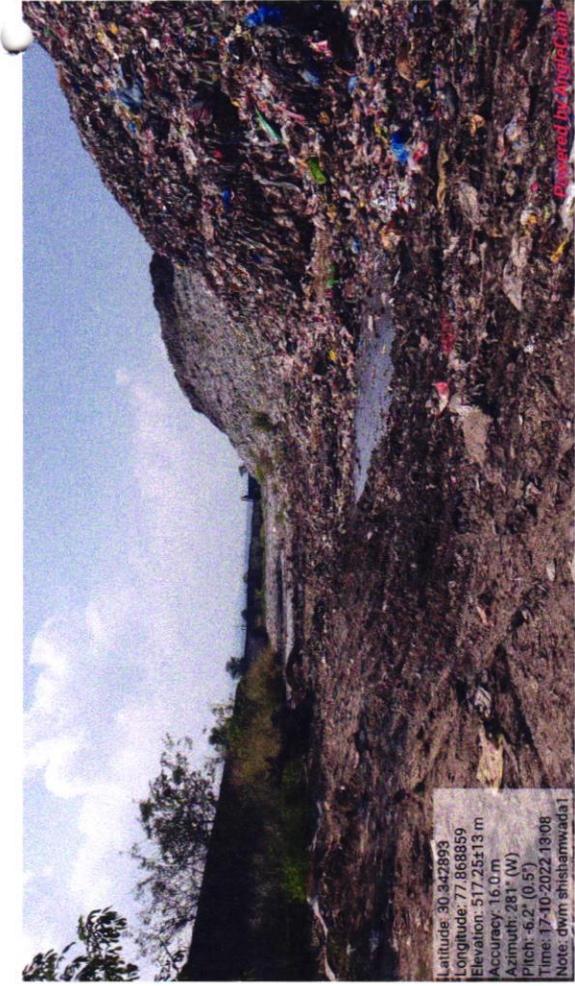
Month	Incoming Tonnage	RDF	Compost	Qty Billed	Inert Qty
Jan-18	2,616.12	2,534.00	17.89	2,551.89	64.23
Feb-18	6,145.91	5,643.37	196.50	5,839.87	255.08
Mar-18	5,642.55	3,519.97	570.88	4,090.85	459.66
Apr-18	6,845.56	3,698.66	545.05	4,243.71	121.38
May-18	6,001.37	3,385.28	614.86	4,000.14	121.48
Jun-18	7,109.00	4,015.18	530.34	4,545.52	1239.1
Jul-18	7,505.00	4,385.72	547.16	4,932.88	130.21
Aug-18	8,889.00	6,331.52	461.61	6,793.13	961.99
Sep-18	7,995.10	4,424.04	252.79	4,676.83	481.52
Oct-18	7,543.07	4,316.79	438.92	4,755.71	864.32
Nov-18	7,397.63	4,162.46	371.03	4,533.49	713.68
Dec-18	7,819.89	4,011.27	363.13	4,374.40	533.90
Jan-19	8,672.05	4,579.16	189.87	4,769.03	203.32
Feb-19	7,793.06	4,383.01	77.88	4,460.89	258.09
Mar-19	9,312.52	4,383.01	286.98	4,669.99	559.18
Apr-19	8,751.00	4,593.04	281.00	4,874.04	<b>570.94</b>
May-19	9,370.00	4,450.90	172.52	4,623.42	211.34
Jun-19	10,115.00	4,430.34	364.04	4,794.38	535.22
Jul-19	11,142.85	5,472.31	451.51	5,923.82	664.83
Aug-19	10,822.43	3,849.73	293.95	4,143.68	303.07
Sep-19	10,133.75	3,111.05	286.96	3,398.01	163.92
Oct-19	11,040.00	4,261.25	323.30	4,584.55	838.34
Nov-19	10,277.00	3,491.77	196.65	3,688.42	377.25
Dec-19	9,192.55	3,890.53	296.42	4,186.95	328.72
Jan-20	9,294.68	3,733.19	544.21	4,277.40	374.09
Feb-20	11,215.33	3,493.30	337.74	3,831.04	282.90
Mar-20	10,666.69	4,263.63	544.12	4,807.75	940.10
Apr-20	8,991.83	4,415.00	615.60	5,030.60	1,353.36
May-20	8,329.10	4,047.00	632.86	4,679.86	765.11
Jun-20	9,678.89	4,450.00	563.76	5,013.76	614.48
Jul-20	11,744.93	4,693.00	486.58	5,179.58	527.62
Aug-20	11,261.77	5,008.00	548.54	5,556.54	797.84
Sep-20	10,451.15	4,099.00	505.45	4,604.45	434.43
Oct-20	10,296.92	4,659.00	471.25	5,130.25	626.86
Nov-20	10,020.10	4,457.00	474.51	4,931.51	565.67
Dec-20	10,544.80	4,523.92	461.02	4,984.94	524.19
Jan-21	10,821.66	4,785.74	495.55	5,281.29	560.40
Feb-21	9,967.95	4,282.05	567.65	4,849.70	583.55
Mar-21	11,333.46	4,945.87	474.29	5,420.16	645.07
Apr-21	10,767.68	4,621.15	418.50	5,039.65	567.96
May-21	10,522.79	4,579.76	405.22	4,984.98	460.80
Jun-21	10,596.08	4,408.75	437.68	4,846.43	428.00
Jul-21	11,697.18	4,716.19	404.57	5,120.76	513.00
Aug-21	12,458.94	4,988.46	382.02	5,370.48	472.17
Sep-21	12,607.88	4,504.57	410.69	4,915.26	443.97
Oct-21	15,225.82	4,615.69	315.72	4,931.41	219.07
Nov-21	11,490.18	4,883.86	336.32	5,220.18	179.67
Dec-21	12,435.15	5,369.58	364.77	5,734.35	385.10

Feb-22	12,108.00	5,191.93	352.68	5,544.61	654.25
Feb-22	11,966.60	4,578.21	277.48	4,855.69	342.31
Mar-22	13,287.00	5353.56	333.99	5,687.55	499.00
Apr-22	14,122.46	6096.63	207.50	6,304.13	342.30
May-22	15,055.08	6362.06	339.04	6,701.10	404.46
Jun-22	13,283.68	4741.48	365.25	5,106.73	471.40
Jul-22	15,563.46	7113.04	412.28	7,525.32	655.77
Aug'22	12,399.00	4420.90	297.71	4,718.61	345.53
Sep'22	12,846.69	6083.04	388.79	6,471.83	532.36
Total	5,81,185.34	2,59,808.92	22,304.58	2,82,113.50	28,473.56

Total Landfill  
Qty: 288281.15



DT. 17-10-2022



## HEAD OFFICE

UTTARAKHAND POLLUTION CONTROLBOARD  
Gauradevi Parayavaran Bhawan  
46-B, SIDCUL, IT Park, Sahashtradhara Road  
DEHRADUN (Uttarakhand)



Central  
Laboratory

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
गौरादेवी पर्यावरण भवन  
46-बी, सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड,  
देहरादून(उत्तराखण्ड)

Web : www.ueppcb.uk.gov.in

UKPCB/C.L./Analysis Report-19 /2022/1264,

Date - 05/11/22.

ROD/UKPCB

Dairy No. 3085

File No. ....

Date... 09/11/2022

सेवा में,

क्षेत्रीय अधिकारी (प्र०)  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
ई-115, नेहरू कालोनी, देहरादून।

विषय- औद्योगिक उत्प्रवाह जल नमूनों की विश्लेषण आख्या के सम्बन्ध में।

महोदय,

उपरोक्त विषयक माह अक्टूबर 2022 में क्षेत्रीय कार्यालय द्वारा निम्न उद्योग से प्राप्त कराये गए औद्योगिक उत्प्रवाह जल नमूने, भू गर्भिय जल नमूने, एवं सतही जल नमूने की विश्लेषण आख्या संलग्न कर प्रेषित की जा रही है।

1. M/s Ground Water at Different Locations, Selaqui, Dehradun
2. M/s Asan River, near Shivalik College, Dehradun
3. M/s Dehradun Waste Management Pvt. Ltd., Sheeshambada, Dehradun

संलग्नक- उपरोक्तानुसार।

भवदीय

(अमित पोखरियाल)

सहायक पर्यावरण अभियंता

AE-2(SS)

## HEAD OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD  
Gauradevi Parayavaran Bhawan  
46-B, SIDCUL, IT Park, Sahasrtradhara Road  
DEHRADUN (Uttarakhand)



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
गौरादेवी पर्यावरण भवन  
46-बी, सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड़,  
देहरादून(उत्तराखण्ड)

## CENTRAL LABORATORY

Web: [www.ueppcb.uk.gov.in](http://www.ueppcb.uk.gov.in)

Report no – UKPCB/CL/ROD/065

## Ground Water Characteristic

Name & Site of Sampling Point		M/s Ground Water at Different Locations, Selaqui, Dehradun					
Sample Collected By:		Dr. R.K. Chaturvedi (RO)					
Date of Sampling:		17.10.2022					
Sampling Point:		1. Ground Water at Main Gate 2. Ground Water at Trommel Side 3. Ground Water at Gate no. 2 4. Ground Water at Backside of plant 5. Ground Water near River Side					
Nature of Sample:		Grab					
S.N.	Parameters	Observation					Unit
		1	2	3	4	5	
1	pH	6.25	7.23	6.57	7.50	7.90	-
2	Total Dissolved Solids	97	96	101	89	181	mg/L
3	Total Hardness	110	115	104	113	288	mg/L
4	Chloride	06	05	05	06	12	mg/L
5	Nitrate	Not Detected	Not Detected	Not Detected	Not Detected	Not Detected	ppm
6	Sulphate	1.34	1.12	2.09	3.42	57.23	ppm
7	Arsenic	Not Detected	Not Detected	Not Detected	Not Detected	Not Detected	ppm
8	Cadmium	Not Detected	Not Detected	Not Detected	Not Detected	Not Detected	ppm
9	Chromium	Not Detected	Not Detected	Not Detected	Not Detected	Not Detected	ppm
10	Copper	0.04	0.08	0.01	0.04	0.05	ppm
11	Lead	Not Detected	Not Detected	Not Detected	Not Detected	Not Detected	ppm
12	Mercury	Not Detected	Not Detected	Not Detected	Not Detected	Not Detected	ppm
13	Nickel	0.22	0.17	0.23	0.12	0.19	ppm
14	Iron	1.82	2.36	3.11	2.63	3.24	ppm
15	Zinc	1.10	0.48	1.36	0.96	1.43	ppm

*Pradeep Chauhan*  
03.11.2022  
(Pradeep Chauhan)  
Lab Assistant

*Amit Pokhriyal*  
3/11/2022  
(Amit Pokhriyal)  
Asst. Environment Engineer

UTTARAKHAND POLLUTION CONTROL BOARD  
Gauradevi Parayavaran Bhawan  
46-B, SIDCUL, IT Park, Sahasrtradhara Road  
DEHRADUN (Uttarakhand)



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
गौरादेवी पर्यावरण भवन  
46-बी, सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड़,  
देहरादून(उत्तराखण्ड)

CENTRAL LABORATORY  
Web: [www.ueppcb.uk.gov.in](http://www.ueppcb.uk.gov.in)

Report no – UKPCB/CL/ROD/066

### Surface Water Characteristic

Name & Site of Sampling Point	M/s Asan River, near Shivalik College, Selaqui, Dehradun		
Sample Collected By:	Dr. R.K. Chaturvedi (RO)		
Date of Sampling:	17.10.2022		
Sampling Point:	Surface Water		
Nature of Sample:	Grab		
S.N.	Parameters	Observation	Unit
1	pH	7.63	-
2	BOD	08	mg/L
3	COD	46.4	mg/L
4	Total Dissolved Solids	225	mg/L
5	Total Suspended Solids	34	mg/L

*Chauhan*  
03.11.2022  
(Pradeep Chauhan)  
Lab Assistant

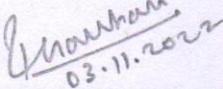
*Amit Pokhriyal*  
3/11/2022  
(Amit Pokhriyal)  
Asst. Environment Engineer

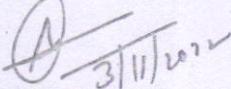


Report no – UKPCB/CL/ROD/067

### Surface Water Characteristic

Name & Site of Sampling Point	M/s Dehradun Waste Management Pvt. Ltd., Sheeshambada, Dehradun		
Sample Collected By:	Dr. R.K. Chaturvedi (RO)		
Date of Sampling:	17.10.2022		
Sampling Point:	Untreated Litched Water Sample		
Nature of Sample:	Grab		
S.N.	Parameters	Observation	Unit
1	pH	8.85	-
2	BOD	260	mg/L
3	COD	3840	mg/L
4	Total Dissolved Solids	1120	mg/L
5	Total Suspended Solids	5396	mg/L
6	Fluoride	1.09	ppm
7	Arsenic	Not Detected	ppm
8	Mercury	Not Detected	ppm
9	Lead	Not Detected	ppm
10	Cadmium	Not Detected	ppm
11	Chromium	Not Detected	ppm
12	Copper	0.21	ppm
13	Zinc	1.38	ppm
14	Nickel	0.35	ppm
15	Iron	6.84	ppm

  
03.11.2022  
(Pradeep Chauhan)  
Lab Assistant

  
3/11/2022  
(Amit Pokhriyal)  
Asst. Environment Engineer

ATHENA  
INFONOMICS

Uttarakhand Urban Sector Development Agency (UUSDA)  
Design & Supervision Consultant (DSC)  
TATA Consulting Engineers Limited in Consortium with  
ATHENA Infonomics India Private Ltd.

TCE.12264A-UUSDA-2022- 800  
Dated 20-02-2022

TCE.12264A-UUSDA-2022- 800  
Dated:20-02-2022

To,

The Additional Program Director,  
Uttarakhand Urban Sector Development Agency(UUSDA)  
777, Saatvik Tower,  
Rajendra Nagar, Kaulagarh Road,  
Dehradun-248001

Project : Design & Supervision Consultant (DSC) Contract Dated 01<sup>st</sup> April'2021.  
Subject : Submission of Site Visit Report of Shishambara Composting and  
Sanitary Landfill Plant in Dehradun.  
Ref : (i) Letter no: UUSDA/A-352/397, Dated: 11/04/2022  
(ii) Letter no: TS94/JNNURM-SWM-Dehradun/2011-12,  
Dated: 07/04/2022  
(iii) Letter no: 107/ST/2022, Dated: 06/04/2022

Dear Sir,

This is in reference to the above subject, we would like to inform you that the following team comprising the experts from TCE and other concerned government departments has already visited the site of solid waste processing plant & scientific disposal facility situated at Shishambara, Dehradun on 11/04/2022.

Sr. No.	Name	Designation & Organization
1.	Sri Ravi Pandey	SE, UDD and Nodal officer for Waste Management
2.	Dr. Avinash Khanna	CHO, DNN
3.	Dr. R K Chaturvedi	RO, PCB
4.	Dr. Alok Kumar	Expert-SWM, UUSDA
5.	Mr. Ganesh. Kumar Singh	Expert-SWM, UUSDA
6.	Mr. Victor	Plant Manager, DWMPPL
7.	Mr. Uday	IE Consultant

The site visit report prepared by our experts was sent to Urban Development Directorate (UDD) and Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) for their review and valuable suggestions vide email dated. 12/04/2022.

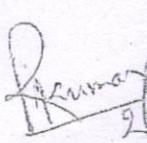
Based on their feedback the attached report has been finalized and is being submitted to your good office for further necessary action.

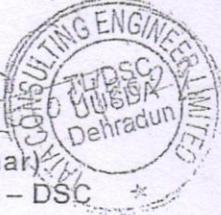
TATA CONSULTING ENGINEERS LIMITED

Project Office-Street -7, 1<sup>st</sup> floor, Rana Farms, Kaulagarh Road, Rajender Nagar, Dehradun, 248001  
Corporate Office-Unit no NB 1502 & SB 1501, 15<sup>th</sup> Floor, Empire Tower, Cloud City Campus, GUT No 31,  
Village Elthan, Kalwa Industrial Estate, Thane Belapur Road Airoli, Navi Mumbai-400708  
Website www.tce.co.in, CIN U74210MH1999PLC123010, E-mail: tce.athena@yahoo.com

Thanking you and assuring you of our best of services all times.

Very truly yours,  
For TATA Consulting Engineers Limited

  
(Rajiv Kumar)  
Team Leader - DSC



Encl. Site Visit Report.

Cc:

1. Program Director, UUSDA.
2. Director, Urban Development Directorate, Govt. of Uttarakhand (UDD).

Visit to Dehradun Waste Management Pvt Ltd. (DWMPL), Shishampada, Dehradun

Date: 11/04/2022

## Visit Team:

Sr. No.	Name	Designation & Organization
1.	Sri Ravi Pandey	SE, UDD and Nodal officer for Waste Management
2.	Dr. Avinash Khanna	CHO, DNN
3.	Dr. R K Chaturvedi	RO, PCB
4.	Dr. Alok Kumar	Expert-SWM, UUSDA
5.	Mr. Ganesh Kumar Singh	Expert-SWM, UUSDA
6.	Mr. Victor	Plant Manager, DWMPL
7.	Mr. Uday	IE Consultant

## Observation and Findings:

Sr. No.	Aspect	Observation & Findings	Remarks
1.	<b>Plant Capacity:</b>	It was mentioned by the plant operator that facility was designed for 300TPD, whereas the present incoming waste is more than 400TPD.	The plant needs to be upgraded for its capacity
2.	<b>Waste Segregation:</b>	It was reported by the facility operator and IE consultant that mixed waste is coming to the plant. There is no source segregation and therefore, it is putting pressure on the plant and machineries. Large amount of segregated dry waste/ rejects (about 44%) is being dumped to the landfill site. The rejects are inclusive of biodegradable waste and then methane is generated causing landfill fire.	Intensive IEC programme needs to be taken and 2 bin system to be implemented in the city. A robust system is required for collection and transportation of waste in segregated manner.
3.	<b>Quality of Compost and Segregated Combustible Fraction (SCF):</b>	Due to mixed waste, quality of compost product and segregated combustible fraction (SCF) are not meeting the required standard leading to lesser demand from market. It was revealed that large amount of compost is lying at the facility. Also, SCF is not being accepted by cement plants.	<ul style="list-style-type: none"> <li>- SCF to be reprocessed for RDF grade acceptable to cement industries.</li> <li>- Mixing of additives, setting-up of 4 mm trommel and de-stoner equipment may help in improving the quality of compost</li> <li>- Comprehensive marketing strategy needs to be developed for selling the compost and RDF</li> <li>- Contract with DWMPL to be revisited for the compliance of key performance indicators (KPIs)</li> </ul>

Sr. No.	Aspect	Observation & Findings	Remarks
4.	Maintenance & Upkeep Facility:	<p>It was reported that 4mm trommel is not working for last 2 months. Due to this a large amount of waste is lying and choking the available space.</p> <p>Leachate is overflowing inside the processing facility.</p> <p>It was also revealed that Leachate Treatment Plant (LTP) was not working and it is recently repaired.</p> <p>Concern was raised about the high running cost of LTP which may be the reason for non-functioning of it</p>	<p>This is a design deficiency as single processing line is there. There is no redundancy in the plant capacity. Delay in repair of trommel clearly indicates lack of maintenance and spare parts.</p> <p>Apart from 4mm trommel, de-stoner needs to be set-up.</p>
5.	Fire Fighting Facility:	<p>It was observed that landfill had no fire hydrant neither storage of fire-fighting water. This is a design deficiency of landfill</p>	<p>Fire hydrant and availability of water is being arranged. This is recommended that a safety audit be conducted and adequate provision to be made.</p>

**Action points:**

1. Facility for firefighting- Though this being implemented at this stage, an expert review is required to have a robust system to cater to the present and future fire risks.
2. Information and Education for source segregation of waste. Two bin system needs to implement as mission.
3. The plant capacity to be upgraded. The contract conditions for the plant to be re-negotiated and implemented
4. Policy level intervention is required for promoting compost use.
5. Matter of mismanagement and resource issues to be taken up with senior management of DWMPL.
6. Proper Log Book is to be maintained for inlet of "leachate" quantity from SLF to LTP and quantity of "treated leachate" and its reuse in the plant campus to ensure treatment of leachate.
7. Under EPR companies have been registered in MoEF&CC, GoI for removal of plastic from the eco system. This option should be explored for removal of RDF from the plant. But for exploring this option, Calorific Value is to be maintained by the DWMPL so that the W2E plants/ Cement Plant can willingly utilize it.
8. As per the contract, processing fee is being paid by NN Dehradun for RDF and Compost preparation, but at present at the plant SCF is available not the RDF. Therefor serious efforts are to be made by DWMPL to prepare proper RDF and Compost.

*Shishampada*

*Pik*  
*SE. VDD*

*Shishampada*  
*(TCE)*

Annexure-1: Site Visit Photographs



Figure 1: A Snapshot of the SCF

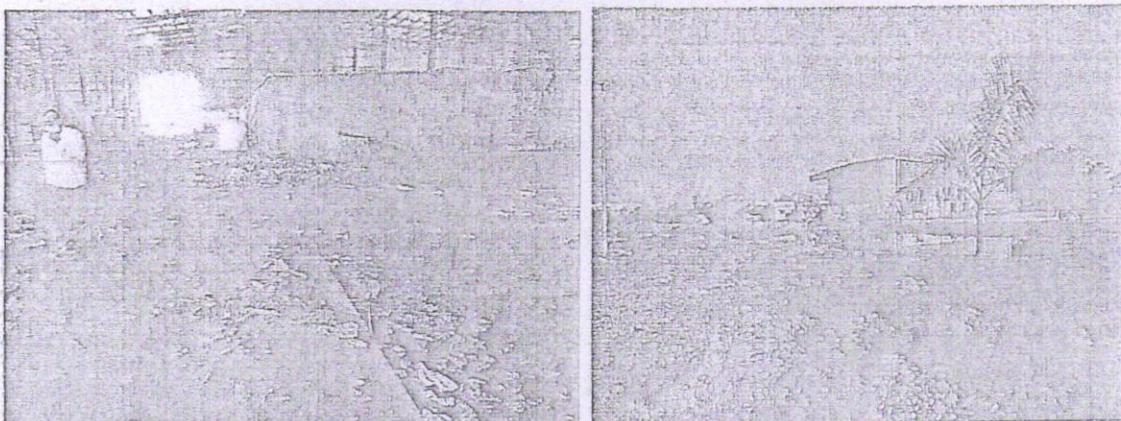


Figure 2: A Snapshot on the Leachate Overflow inside the Plant



Figure 3: Picture of the Sanitary Landfill Facility

*Handwritten signature:*  
P. K. S. M.  
SEURO



Letter No 124 (M)

To

Notice

Date 25/07/2022

The Project Manager  
Dehradun Waste Management Pvt. Ltd,(DWMPL)  
Sheeshambada Project site.  
P.O. Sherpur, Chakrata Road  
Dehradun ,Uttarakhand

**Subject: Inspection report of processing plant of Solid Waste Processing, Composting and Scientific Landfill (SLF) Disposal system in Build, Operate and Transfer mode (BOT) at Sheeshambada, Dehradun (Uttarakhand)**

In continuations to our letter no.1617 (H) dated-2017-05-2022 and letter no.- 77 (H) dated 20/07/2022 and verbal instructions a number of times to tackle the problem of Lecheate generated and flowing into/pouring into the natural drain. In view of the above competent Authority has viewed it very seriously for the negligence on your part. In view of the continuous contravention of the non treating/mishandling of Leachate, you are found to doing intentional contravention of the Concession agreement. It has been noticed that Leachate are coming out of the land fill site and going out of the plant area towards low lying/stream side area. Concessionaire was supposed to check the entire lachets produced/collected a scientific manner by diverting and collecting them through a drain and process in LTP. But instead of collecting and processing concessionaire allowed Leachate water into natural drain/nearby field. This caused the environmental degradation. The natural water flowing in the nearby nalla /tributary in going to be contaminated .It is a very serious violation of the Concession agreement. This type of practice also has a public perception as foul smell/ hazardous materials pouring into the natural drain/water table and posing threat to the right to good life of the nearby population. Even the storm water during rainy season flowing over the SLF must be tackled by way of making a drain all around the dump to protect the surface water as well as ground water.

Leachate generated at all stages during processing/storage of waste in the plant/SLF is not being treated as per the requirement of the project. As the MSW is stored without liner and lachets are not processed in line with concession agreement which result in to degradation of ground water as well as surface water of the area and creating foul smell in the plant area as well as surrounding the processing plant. Degradation of ground water as well as surface water is a punitive act as per the MSW Rules, Ground water protection Rules, and Environment Protection Act/Rules.

In view of the above it is conclude that the concessionaire is doing willful default for degradation of ground water not processing of Leachate It is the gross violation of concession agreement and MSW rule 2016. Above are the serious issues and inspection report these are being mentioned. Concessionaire is not paying serious attention to the address the above problems which is causing Danger to natural water/aquifer by discharge of Leachate in whole premises and which is damaging the surrounding physical environment. A penalty of Rs. 10,00,000/- (Rupees Ten Lakh) is imposed for continuous contravention and willful default of illegal practices and the same will be recovered from the monthly bills.

Chief Municipal Health officer  
Nagar Nigam Dehradun

Copy to: -

1. Municipal Commissioner, Nagar Nigam Dehradun for kind information.
2. Asst. Engineer (Bed Prakash Badani) , Nagar Nigam Dehradun to take necessary action.
3. Independent Project Engineer, JBB Technocrat, Faridabad to monitor the matter regularly and inform accordingly.

Chief Municipal Health officer  
Nagar Nigam Dehradun



# कायालय नगर निगम, देहरादून।



39

(फोन- 0135-2714074; फैक्स- 0135-2851060; ई-मेल- (nagarnigam.ddn@gmail.com)

Letter No ..... 16171 (1A) .....

:- Notice:-

Date .. 17 / .. 5 / 2022

To

The Project Manager  
Dehradun Waste Management Pvt.Ltd, (DWMPL)  
Sheeshambada Project site.  
Dehradun, Uttarakhand

**Subject:** Joint Inspection report of processing plant of Solid Waste Processing, Composting and Scientific Landfill (SLF) Disposal system in Build, Operate and Transfer mode (BOT) at Sheeshambada, Dehradun (Uttarakhand)

This joint inspection report dated 12/05/2022 by Chief Municipal health officer, NND and Independent Project Engineer on the above cited subject. Earlier in the morning a fire outbreak was also reported which was put off by joint effort of Firefighting (F.F) Department & processing plant employees.

**During the inspections following were observed:-**

1. Only Bore hole has been drilled but fire hydrant system is not installed so far.
2. The both 75mm Size trommel machine is not working as it requires urgent repair and accordingly one of concessionaire was directed to take up it's repair on priority.
3. The installation work of CCTV is still under progress near Sanitary Landfill Site & processing plant.
4. Leveling work and soil laying/compaction work is being undertaken at Sanitary Landfill site but at slow pace.  
For the above lacking form sr.no.1 to 4, concessionaire is advised to take up on urgent and immediate basis.
5. Further, it is noticed that un-processed waste (Mixed MSW) is being dumped on the North side open land of plant without laying HDPE liner. This practice / act is very much objectionable and gross violations of MSW Rules 2016 and concession agreement. As the MSW is stored without liner and the leachate generated out of waste may damage ground water/surface water quality of the surrounding area and will create foul smell in plant premises and adjoining areas.
6. Most of the vehicles deployed for shifting of MSW for processing plant and handling becomes breakdown on almost every day. It is because concessionaire is not carrying out proper periodical/breakdown maintenance of vehicles. Concessionaire is advised to get properly repair/maintenance work as per concession agreement clause 3.1 schedule 6.

As violations at sr. no. 1 & 6 are of repeated nature and a gross violation of Concession agreement and MSW Rules 2016, Nagar Nigam Dehradun imposes a penalty of Rs. 500000/- which will be recovered from monthly bill of the concessionaire.

You are directed to take immediate necessary actions in above matters and submit compliance report within 7 days. Thereafter, in case of non-compliance, Nagar Nigam Dehradun (NND) will take further action against Dehradun Waste Management Pvt. Ltd. (DWMPL) as per the terms of Concession Agreement & MSW Rules 2016.

Chief Municipal Health officer  
Nagar Nigam Dehradun

Copy to:-

1. Municipal Commissioner, Nagar Nigam Dehradun for kind information.
2. Asst. Engineer (Bed Prakash Badani), Nagar Nigam Dehradun to take necessary action.
3. National Head (Mr. R.M Rao), Ramky Enviro Engineers Limited, Hyderabad for information.
4. Independent Project Engineer, JBB Technocrat, Faridabad to monitor the matter regularly and inform accordingly.

Chief Municipal Health officer  
Nagar Nigam Dehradun

कायालय नगर निगम, देहरादून।



Letter No. 77 (M) (कॉ-0135-2714074 फॅक्स-0135-2851080 ई-मेल- (nagarnigam.ddn@gmail.com) 40  
Notice Date 20/07/2022

To  
The Project Manager  
Dehradun Waste Management Pvt. Ltd.(DWIMPL)  
Sheeshambada Project site.  
P.O. Sherpur, Chakrata Road  
Dehradun, Uttarakhand

Subject: Inspection report of processing plant of Solid Waste Processing, Composting and Scientific Landfill (SLF) Disposal system in Build, Operate and Transfer mode (BOT) at Sheeshambada, Dehradun (Uttarakhand)

This refers to the Inspection report by Independent Project Engineer on the above cited subject. We would like to inform and bring in to your notice that Concessionaire M/s DWIMPL is not dealing with the processing plant, and Sanitary land fill site in scientific manner (Recent Photographs of inspection added). It has been noticed that Leachate are coming out of the land fill site and going out of the plant area towards low lying/stream side area. Concessionaire was supposed to check the entire latches produced/collected a scientific manner by diverting and collecting them through a drain and process in LTP. But instead of collecting and processing concessionaire allowed Leachate water into natural drain/nearby field. This caused the environmental degradation. The natural water flowing in the nearby nalla /tributary is going to be contaminated. It is a very serious violation of the Concession agreement. This type of practice also has a public perception as foul smell/ hazardous materials pouring into the natural drain/water table and posing threat to the right to good life of the nearby population. Even the storm water during rainy season flowing over the SLF must be tackled by way of making a drain all around the dump to protect the surface water as well as ground water.

- Leachate generated at all stages during processing/storage of waste in the plant/SLF is not being treated as per the requirement of the project. As the MSW is stored without liner and latches are not processed in line with concession agreement which result in to degradation of ground water as well as surface water of the area and creating foul smell in the plant area as well as surrounding the processing plant.
- Degradation of ground water as well as surface water is a punitive act as per the MSW Rules, Ground water protection Rules, and Environment Protection Act/Rules.

In view of the above it is conclude that the concessionaire is doing willful default for degradation of ground water by not processing of Lactates. It is the gross violation of concession agreement and MSW rule 2016. Above are the serious issues which has been pointed out by IE in earlier inspection reports as well. Concessionaire is not paying serious attention to address the above problems which are causing accumulation of waste, discharge of Leachate in whole premises and damaging the surrounding physical environment. A penalty of Rs. 50,000/- (Rupees fifty thousand) is imposed for continuous contravention and willful default of illegal practices and the same will be recovered from the monthly bills.

You are directed to take immediate necessary corrective actions in above matters and submit compliance report within 7 days. Thereafter, in case of non-compliance, Nagar Nigam Dehradun (NND) will take further action against Dehradun Waste Management Pvt. Ltd. (DWIMPL) as per the terms of Concession Agreement & MSW Rules 2016

Chief Municipal Health officer  
Nagar Nigam Dehradun

Copy to :-

1. Municipal Commissioner, Nagar Nigam Dehradun for kind information.
2. Asst. Engineer (Bed Prakash Badani), Nagar Nigam Dehradun to take necessary action.
3. Independent Project Engineer, JBB Technocrat, Faridabad to monitor the matter regularly and inform accordingly.

Chief Municipal Health officer  
Nagar Nigam Dehradun

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Sonay  
20.07.2022

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20/07/2022